

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1099 OF 2004
M.A. No.897 OF 2004

(2)

New Delhi, this the 30th day of April, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

1. All India MES Civilian Engineers Associations Ashrey Mess, Delhi Cantt. through its General Secretary, Shri S.K. Mann, (JE QS&C)
2. Shri Ashok Kumar Dubey, JE (Civil) S/o late Shri Gupteshwar Dubey, R/o C-65, Rohit Apts., Pkt-30, Sec.-10, Dwarka, Delhi.Applicants
(By Advocate : Shri V.K. Garg)

Versus

1. Union of India through Secretary, Ministry of Defence, North Block, New Delhi.
2. Engineer-in-Chief, Kashmir House, Army Headquarters, New Delhi.Respondents

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :-

MA 897/2004 for joining together is allowed subject to just exceptions. Filing of joint application is permitted.

2. The applicants, who are Junior Engineers in MES, are seeking grant of planning & design allowances at par with Junior Engineers of Central Public Works Department. The applicants have preferred a representation on 5.9.2003, but the decision on the same is yet to be responded to.

3. Having regard to the above, we dispose of the present Original Application at the admission stage by

(3)

(2)

directing the respondents to treat the present Original Application as a supplementary representation and decide the claim of the applicants by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

S. Raju
(SHANKER RAJU)
MEMBER (J)

V.K. Majotra
(V.K. MAJOTRA)
VICE CHAIRMAN (A)

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